

Cont.Cas(C). No. 30 of 2013

16.4.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. KP Bhattacharjee, Advocate, holding brief for Mr. R.Gurung, Advocate, present for the petitioners.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(Crl). No. 15 of 2013

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. H.Abraham, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Advocate, present for the State respondents.

Learned counsel for the respondent No. 4 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks in the week commencing 3rd of May, 2014.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 38 of 2014

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. KC Gautam, Advocate, present for the petitioner.

Mr. R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 55 of 2014

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. J.Lalsangliana, Advocate, present for the petitioners.

Mr. H.Kharmih, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 56 of 2014

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. R. Jha, Advocate, present for the petitioner.

Mr. R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 236 of 2013

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioners.

Mr. LR Sangma, Advocate, present for the respondents No. 1 to 3.

Respondent No. 5 appears to have been sufficiently served as notices sent to them by registered post is not received back unserved.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 271 of 2013

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Sen Gupta, Advocate, present for the petitioner.

Mr. R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 310 of 2013

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. SA Sheikh, Advocate, present for the petitioner.

Mr. H.Kharmih, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 334 of 2013

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. KC Gautam, Advocate, present for the petitioner.

Mr. S. Sen Gupta, Govt. Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 3. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file the rejoinder affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 346 of 2013

16.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. PN Nongbri, Advocate, present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondents No. 1 to 6.

Mr. B.Khyriem, Advocate, present for the respondents No. 7 to 13.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 7 to 13.

List after 4(four) weeks. Meanwhile, respondents No. 1 to 6 are allowed to file their counter affidavits.

S.Rynjah

CHIEF JUSTICE